

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 18/93

Date of Order: 8.1.1993.

BETWEEN:

H. Prakasa Rao

.. Applicant.

A N D

1. Sub-Divisional Officer,
Telecom, Palasa,
Srikakulam District - 532 221.
2. Junior Telecom Officer, (Phones),
Palasa Telephone Exchange,
Palasa Post, Kasigubba-222.
Srikakulam District.

.. Respondents.

Counsel for the Applicant

.. Mr. C. Venkata Krishna

Counsel for the Respondents

.. Mr. M. Jagan Mohan Reddy

COURT:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER(JUDL.)

--- *T. C. S. R.*

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to set aside the transfer order of the applicant dated 20.10.1992 and the relieving orders passed by the 2nd respondent posting the applicant from Palasa to Naupada as Line-Man.

The facts giving rise to this O.A. in brief are as follows:-

The applicant is working as Line-Man in Telecom department at Palasa. The applicant was elected as Secretary, A.I.T.E.U., which is a Union for Line Staff of Palasa. Formerly the applicant was working at Naupada. By virtue of the orders dated 29.6.1991 the applicant was transferred from Naupada to Palasa in view of the elected post he held as Secretary A.I.T.E.U. According to the applicant both his younger brother and elder brother passed away on 9.10.1992 and 16.12.1992 respectively. According to the applicant he has undergone Hernia Operation and he requires post-operational care and needs to attend the hospital at Palasa. His children Varaprasada Rao and daughter Lakshmi are said to be studying 5th class and 4th class respectively. According to the applicant his presence is very much required at Palasa and the said transfer at this juncture according to the applicant uproots his family. The applicant seems to have put in a representation dated 28.10.1992 to the competent authority for redressal of his grievance and to allow him to continue at Palasa for some more time. But the said representation seems to be yet undecided.

T. C. Reddy

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
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HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 8-1-1993

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No.

18/93

T.A.No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

